

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 27/TT/2014

Date: 18.11.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Approval for determination of transmission tariff from DOCO to 31.3.2019 for (A) LILO of N`Sagar- Gooty 400kV S/C line at Kurnool (New) Sub-station, (B) Kurnool (New) – Kurnool (APTRANSCO) 400 kV D/C quad line, (C) Establishment of new 765/400 kV Sub-station at Kurnool with 2x1500 MVA transformers, (D) Extension of Kurnool (APTRANSCO) substation and (E) 1x240 MVAR bus reactor at Kurnool (new) Sub-station under “Transmission System associated with Krishnapatnam UMPP part C1” in Southern Region for tariff block 2014-19.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 23.11.2015:-

- a) As per Form 5B of the Petition, the completion cost of two elements has exceeded the approved apportioned cost i.e. for Kurnool (New) - Kurnool (APTRANSCO) 400KV D/C quad Line approved apportioned cost was ₹2801.46 lakh and completion cost was ₹2961.80 lakh, similarly for Extension of Kurnool substation, approved apportioned cost was ₹1188.22 lakh and completion cost was ₹1243.20 lakh. The reasons of the variation in cost as stated in Form 5 is on account of increase in award cost received in competitive bidding as compared to the initial estimates and as per actual execution cost. The petitioner should submit the justification with relevant documents for the cost variation of the assets;
- b) The petitioner has claimed an additional capital expenditure of ₹6680.03 lakh for 2014-19 tariff period towards balance and retention payment. The petitioner should submit an undertaking stating that there are no outstanding liabilities towards balance and retention payments as on 31.3.2016; and

- c) An undertaking stating the actual percentage of equity infusion as on date of commissioning of the transmission asset along-with the percentage equity infused for the additional capital expenditure.

Yours faithfully,

(V. Sreenivas)
Deputy Chief (Legal)